

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY-400614

TRANSFERRED APPLICATION No. 210/87

M.r Arjunsing Tharumal Adwani  
519 Mithai street  
Deolali Camp  
Dist. Nashik

Plaintiff

V/s.

1. The Union of India  
through Secretary,  
Ministry of Education &  
Finance, New Delhi
2. Kendriya Vidyalaya Sangathan  
Nehru House 4th floor  
Bahadur Shah Jafar Marg  
New Delhi - 2 through  
Commissioner, Kendriya  
Vidyalaya Sangathan.
3. The Principal  
Kendriya Vidyalaya  
Nashik Road, Camp.

Defendants

Coram : Hon'ble Member(A) J G Rajadhyaksha  
Hon'ble Member(J) M B Mujumdar

(J.R.A.)  
ORDER

Dated : 2.12.1987

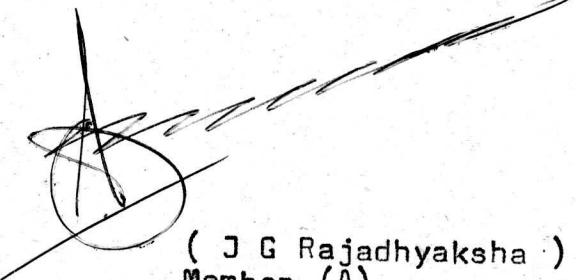
Mr. D.L. Nathani, holding for Mr. T J Jadhvani  
appears in this matter. The applicant is an employee of  
the Kendriya Vidyalaya which is an Association/Society registered  
under the Societies Registration Act, registered/separately and it is not a Government depart-  
ment. In earlier such cases we have held that this  
Tribunal has no jurisdiction over service disputes between  
the Kendriya Vidyalaya and its employees. In the circumstances  
Transferred Application No. 210/87 cannot be entertained by

us, as long as Kendriya Vidyalayas are not  
notified under Section 14<sup>(2)</sup> of the  
Administrative Tribunals Act 1985

We, therefore, hereby direct that this matter may be returned through the District Judge, Nashik to the Civil Judge, Senior Division, Nashik for disposal according to law.

The record and proceedings may accordingly be sent to the District Judge, Nashik, with a copy of this order.

  
( M B Mujumdar )  
Member (J)

  
( J G Rajadhyaksha )  
Member (A)